

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 36/MP/2018**

Subject : Petition under Regulation 5 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking directions for issuance of pending RECs and Reaccreditation of the Petitioner's Project under the Renewable Energy Certificate Mechanism.

Date of Hearing : 7.2.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Petitioner : Rana Sugars Limited

Respondents : National Load Despatch Centre and Another

Parties present : Ms Adishree Chakraborty, Advocate, RSL  
Shri Arjun Krishnan, Advocate, NLDC  
Shri Sumit Srivastva, NLDC  
Shri Nishant Shukla, Advocate, UPNEDA

**Record of Proceeding**

Learned counsel for the Petitioner requested for time to file rejoinder to the reply of NLDC.

2. Learned counsel appearing on behalf of UPNEDA submitted that UPNEDA has filed its reply. In response, learned counsel for the Petitioner submitted that she did not receive the copy of the reply filed by UPNEDA.

3. The Commission directed the UPNEDA to serve copy of the reply on the Petitioner. The Commission directed the Petitioner to file its rejoinder, by 20.2.2019. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension will be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**